

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise No 797 of 2011

*(Arising out of Order-in-Appeal No. 10 & 11/2011-CE,
dated 19.01.2011 passed by the Commissioner of
Central Excise (Appeals-I), Bangalore.)*

**M/s. NSP Electronics
Limited**

Sy. No. 52/1, 52/2, 52/3, 53/1,
Virgonagar Industrial Estate,
Virgonagar Post,
Veeranahalli Village,
Bangalore-560001.

Appellant(s)

Versus

**Commissioner of Central
Excise**

Bangalore-I Commissionerate
Central Revenue Building,
Queens Road,
Bangalore – 560 001.

Respondent(s)

AND

Central Excise No 798 of 2011

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M/s. NSP Electronics Limited

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Appellant(s)

Versus

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Excise**

Bangalore-I Commissionerate
Central Revenue Building,
Queens Road,
Bangalore – 560 001.

Respondent(s)

Appearance:

None

For the Appellant

Mr. K. Vishwanath, AR

For the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL Order No. 20106 - 20107 /2024

Date of Hearing: 19.02.2024

Date of Decision: 19.02.2024

Per : D.M. MISRA

None present on behalf of the appellant despite notice. It is seen that the notice sent to the appellant is returned as undelivered by the postal authority with remarks "no such person". We find that appellants are not serious to prosecute these appeals before this forum. Consequently, appeals are dismissed for non-prosecution.

(Order dictated and pronounced in Open Court.)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**